

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 24th March, 2017

G.S.R. 289(E).—In exercise of the powers conferred by the proviso to article 309 of the constitution, the President hereby makes the following rules to further amend the Income Tax Department (Inspector) Recruitment Rules, 1969, namely:-

1. (a) These rules may be called the Income Tax Department (Inspector) Recruitment (Amendment) Rules, 2017.
(b) They shall be deemed to have come into force on the date of their publication in the Official Gazette.
2. In Schedule to the Income Tax Department (Inspector) Recruitment Rules, 1969, the following amendments shall be made namely-

Column 6

i) for the existing entry, the following entry shall be substituted namely:-

'Not exceeding 30 years'

(Relaxable for Government servants upto 5 years in accordance with the instructions or orders issued by the Central Government from time to time).

Note: The crucial date for determining the age limit shall be as advertised by the Staff selection Commission.

EXPLANATORY MEMORANDUM

Principal Rules were published in Part-II Section 3(i) of the Gazette of India vide G.S.R. No. 2800 dated the 20th December 1969, and subsequently amended vide G.S.R. No. 1372 dated the 19th December 1974 and G.S.R. No. 1099 dated the 20th August 1977 and G.S.R. No. 768 dated the 8th September 1986. This amendment is as per guidelines of DoPT OM No. AB.14017/48/2010-Estt (RR) dated 31st December 2010.

It is also certified that the amendment from a retrospective date will not affect any one adversely as similar provision existed in the earlier rules.

[F. No. HRD/CM/188/01/2016-17/160/2017-Ad.VII]

JATI SINGH MEENA, Under Secy,

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